

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

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LOK SABHA

UNSTARRED QUESTION No.132

TO BE ANSWERED ON FRIDAY THE 15<sup>th</sup> DECEMBER, 2017 / AGRAHAYANA 24,  
1939 (SAKA)

“GSKVN”

**132: SHRIMATI JAYSHREEBEN PATEL:**

Will the Minister of Finance be pleased to state:-

- a) the basic criteria of applicants like Gujarat Safai Kamdar Vikas Nigam (GSKVN) to get benefits/ exemption in Income Tax;
- b) whether any corporation is working for safai kamdar in India as State Channelizing Agency (SCA) of National Safai Kamdar Finance Development Corporation (NSKFDC) and paying Income Tax and if so, the details thereof; and
- c) whether the apex corporation NSKFDC is exempted under Section 10(26B) of the Income Tax Act and if so, the details thereof along with the reasons for not giving the same exemption to GSKVN ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI SHIV PRATAP SHUKLA)**

(a): Income-tax benefit can be availed by a person or an entity as per the provisions of Income-tax Act 1961.

(b): Details of corporations working for Safai Karmacharis in India as State Channelizing Agency (SCA) of the National Safai Karamchari Finance Development Corporation (NSKFDC) and their tax-payment details are not centrally maintained in CBDT.

(c): NSKFDC is availing exemption u/s 10(26B) of the Income-tax Act 1961. The said exemption is available to a body/institution/ association established by prescribed authorities for promoting the interests of the members Scheduled Castes, Scheduled Tribes or backward. GSKVN is also availing exemption u/s 10(26B) of the Income-tax Act, 1961 w.e.f. A.Y. 2008-09.

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